

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1836
ANSWERED ON:30.11.2000
AGRAHAYANA SAKA MRTP COMMISSION .
ABDUL RASHID SHAHEEN;ANADI CHARAN SAHU

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of enquiries have been conducted by the Monopolies and Restrictive Trade Practices Commission (MRTP Commission) in respect of unfair trade practices from 1997 to 1999 (year-wis

(e) ; and

(b) the steps the Government propose to take to penalise the unfair traders in terms of the provisions of MRTP Act, 1969?

Answer

THE MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a) The number of Unfair Trade Practices (UTP) enquiries instituted by the MRTP Commission for the years from 1997 to 1999 are as under :

S. No. Year No. of UTP Enquiries instituted

1. 1997 479

2. 1998 297

3. 1999 206

(b) The MRTP Commission, which is a quasi-judicial body, enquires into any unfair trade practice in terms of Sec. 36D of the MRTP Act, 1969. If, after such enquiry, the Commission is of the opinion that the charge of unfair trade practices during the course of the enquiry has been established and the practice is prejudicial to public interest or to the interest of any consumer or consumers generally, it may, by order, direct that :

(i) the practice shall be discontinued;

(ii) any agreement relating to such unfair trade practice shall be void or shall stand modified in respect thereof in such manner as may be specified in the order;

(iii) any information, statement or advertisement relating to such unfair trade practice shall be disclosed, issued or published, as the case may be, in such manner as may be specified in the order.

The MRTP Commission is also empowered to grant temporary injunction against the delinquent party during the pendency of an enquiry. Besides, it can also award compensation to an aggrieved person for the loss/damage caused as a result of monopolistic/restrictive/unfair trade practices under Sections 12A and 12B of the MRTP Act, 1969.